

(03)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 537/93

Transfer Application No: ---

DATE OF DECISION 27-8-93

G.S.Jathar

Petitioner

Mr.B.Dattamoorthy

Advocate for the Petitioners

Versus

U.O.I. & Ors.

Respondent

Mr.M.S.Karnik

Advocate for the Respondent(s)

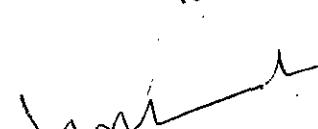
CORAM:

The Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman

The Hon'ble ~~Shri~~ Ms.Usha Savara, Member(A)

1. ~~Whether Reporters of local papers may be allowed to see the Judgement ?~~
2. To be referred to the Reporter or not ?
3. ~~Whether their Lordships isn't to see the fair copy of the Judgement ?~~
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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(M.S.DESHPANDE)

NS/

(JY)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.537/93

G.S.Jathar,
Sub-Postmaster,
Vaibhavwadi 416 810

.. Applicant

-versus-

1. Supdt. of Post Offices,
Sindhudurg Dn. Malvan 416 606.
2. The Director Postal Services,
O/O The Post Master General,
Goa Region,
Panaji - 403 001
3. The Union of India
through
Chief Post Master General,
Maharashtra Circle,
Bombay. .. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande
Vice-Chairman.

Hon'ble Ms.Usha Savara, Member(A)

Appearances:

1. Mr.B.Dattamoorthy
Advocate for the
Applicant.
2. Mr.M.S.Karnik
Advocate for the
Respondents.

ORAL JUDGMENT: Date: 27-8-1993
(Per M.S.Deshpande, Vice-Chairman)

The contention of the applicant is that the applicant who was promoted as HSG -II should have been placed under instruction dt.30-3-92, Annexure-5, for Supervisory duties.

2. The letter itself shows that this should be done as far as possible and it is not obligatory on the part of the Department to do so. These are merely guidelines and it is for the department to consider the suitability or otherwise of each incumbent. This is not a matter in which the Tribunal

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should interfere.

3. Dismissed summarily.


(USHA SAVARA)
M(A)


(M.S.DESHPANDE)
VC

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